

**Central Administrative Tribunal
Madras Bench**

OA 310/00094/2020

Dated Thursday the 23rd day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

D. Poornima
Plot No. 13, Door No. 59
Sirpi Nagar-II
Guduvancherry – 603 202. ... Applicant

By Advocate M/s. P. Balasubramanian

Vs

1. The Senior Superintendent of Post Offices
Tambaram Division
Chennai – 600 045.

2. Superintendent of Post Offices
Chengalpattu Division
Chengalpattu – 603 001. ... Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) To pass appropriate order directing the respondents to admit the pre-mature exit withdrawal under NPS guidelines and pay the amount of Rs. 45,491.76 to the applicant

(ii) To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was initially appointed as MTS in the Department of Posts, Tambaram Division and she worked from 14.01.2015 to 15.12.2015. The applicant resigned the post of MTS and was relieved on 16.12.2015 to take up a Group D post in Southern Railway. The applicant had accumulated Pension Wealth of Rs. 45491.76 at the time of resignation. The applicant's request to continue the existing PRAN Number was not accepted by the new employer since the applicant resigned from service. The applicant made request to the respondents to pay the accumulated Pension Wealth and she was directed to submit additional forms for processing the claim. The applicant submitted the required forms on 05.04.2018, but till date the respondents have not paid the amount to the applicant. He submits that the applicant will be satisfied if her representation produced as Annexure A16 is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A16 representation of the applicant dated 22.05.2019 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

23.01.2020

(P. Madhavan)
Member (J)